GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:2990
ANSWERED ON:27.08.2013
SECURITY EXCLUSION ZONE
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether in view of the security concerns, the Government is planning a `Security Exclusion Zone` in the sensitive States;
- (b) if so, the details thereof;
- (c) whether the Government has issued detailed guidelines for participation of foreign companies in sensitive areas for all new projects;
- (d) if so, the details thereof and the steps taken by the Government to scrutinize the foreign companies for any work contract in sensitive States; and
- (e) whether the Government has also prepared a list of blacklisted firms to be weeded out from the bidding process and if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R. P. N. SINGH)

- (a): No Madam.
- (b): Does not arise.
- (c) & (d): Guidelines indicating sensitive areas/sensitive sectors for seeking security clearance from the Ministry of Home Affairs by the Ministry of Commerce in respect of proposal for setting up of Special Economic Zones have been issued on 9th February, 2006. Ministry of Power has issued guidelines for participating of foreign companies in tenders for work packages of Hydroelectric Projects in sensitive areas on 3rd September, 2009. Also the Ministry of Shipping has issued guidelines for processing the security clearance of bidders in respect of Port Projects, including Dredging Projects.

Proposals received by the Ministry of Home Affairs for security clearance of foreign companies are examined from national security angle in consultation with the concerned agencies.

(e): The information is being collected and will be laid on the table of the House.